

High Court of Karnataka
Bengaluru
Dated: 22nd April 2024

NOTIFICATION NO. HCDB – 83 / 2024

In modification of earlier Notification No.HCDB – 79 / 2024, dated 16th April 2024, the sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from 27th May 2024 are arranged as mentioned below:

Sl. Nos.	Name of the Hon'ble Judge	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice S.G.Pandit	2
3	Hon'ble Mr. Justice Mohammad Nawaz	3
4	Hon'ble Mr. Justice Sachin Shankar Magadum	4
5	Hon'ble Mr. Justice Pradeep Singh Yerur	5
6	Hon'ble Mr. Justice M.G.S.Kamal	6
7	Hon'ble Mr. Justice S.Rachaiiah	7
8	Hon'ble Mr. Justice C.M.Poonacha	8
9	Hon'ble Mr. Justice G.Basavaraja	9
10	Hon'ble Mr. Justice T.G.Shivashankare Gowda	10
11	Hon'ble Mr. Justice Venkatesh Naik T	11

By Order of Hon'ble The Chief Justice

Sd/-
(M.Chandrashekar Reddy)
Registrar (Judicial)

HIGH COURT OF KARNATAKA AT DHARWAD BENCH
ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES WITH
SUBJECTS ASSIGNED TO THEIR LORDSHIPS WITH EFFECT
FROM MONDAY THE 27TH MAY 2024

Priority will be given to old cases

PART A

Sl. No.	SITTINGS AND SUBJECTS	REMARKS
1	<p>Hon'ble Mr. Justice S.G.Pandit & Hon'ble Mr. Justice G.Basavaraja</p> <p>All Division Bench Civil matters (except Regular First Appeals) - Preliminary Hearing /Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	Physical hearing / Video Conferencing (optional)
2	<p>Hon'ble Mr. Justice Mohammad Nawaz & Hon'ble Mr. Justice T.G.Shivashankare Gowda</p> <p>All Division Bench Criminal matters - Admissions, Orders and Final Hearing</p> <p>Regular First Appeals - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	Physical hearing / Video Conferencing (optional)
3	<p>Hon'ble Mr. Justice Sachin Shankar Magadum</p> <p>All Writ Petitions except those assigned to other Bench -Preliminary Hearing /Admissions, Orders and Final Hearing</p>	Physical hearing / Video Conferencing (optional)

	<p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders and Final Hearing</p> <p>Sales Tax Revision Petitions (Single Judge matters) - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Arbitration Petition – Interim Measure, Arbitration Petition (Enforcement of Foreign Arbitral Award) and Commercial Suit - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
4	<p>Hon'ble Mr. Justice Pradeep Singh Yerur</p> <p>Writ Petitions (Land Acquisition Cases (LAC), House Rent Cases (HRC), Excise, Cinema, Motor Vehicles (MV), Land Reforms (LR), Karnataka Land Revenue (KLR), Karnataka Land Reforms Act (KLRA), Tax, Co-operative Societies (CS), Karnataka Debt Relief Act (KDR), Karnataka Village Offices Abolition Act (KVOA), Scheduled Caste/Scheduled Tribe and Urban Land Ceiling (ULC)) -Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Regular First Appeals - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
5	<p>Hon'ble Mr. Justice M.G.S.Kamal</p> <p>Writ Petitions (Service, Labour and Education) -Preliminary Hearing / Admissions, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>Civil Petitions - Admissions, Orders and Final Hearing</p> <p>Civil Revision Petitions (CRP), Revision Petition Family Court (RPFC), House Rent Revision Petition (HRRP), Land Reforms Revision Petition (LRRP), Testamentary Original Suit (TOS), Probate & Succession Matters - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
6	<p>Hon'ble Mr. Justice S.Rachaiah</p> <p>All Criminal Petitions except those assigned to other Bench - Admissions, Orders and Final Hearing</p> <p>Criminal Appeals Admissions, Orders and Final Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
7	<p>Hon'ble Mr. Justice C.M.Poonacha</p> <p>Regular Second Appeals - Admissions, Orders and Final Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders and Final Hearing</p> <p>Execution First Appeals & Execution Second Appeals - Admissions, Orders and Final Hearing</p> <p>All Civil matters (Single Judge) not assigned to any Court - Admissions, Orders and Final Hearing</p> <p>Thursday and Friday at 2.30 PM RSAs – Final Hearing as per Advance List No.I</p> <p>Specially assigned cases</p>	<p>Physical hearing / Video Conferencing (optional)</p>

8	<p>Hon'ble Mr. Justice Venkatesh Naik T</p> <p>Criminal Petitions (U/s.482 of Cr.P.C.) and WPs under Articles 226/227 r/w Sec. 482 Cr.P.C. - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>Miscellaneous First Appeals - Admissions, Orders and Final Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
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PART B

The Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit single.

Sl. No.	Name of the Hon'ble Judge
1	<p>Hon'ble Mr. Justice S.G.Pandit</p> <p>Writ Petitions (GM)</p>
2	<p>Hon'ble Mr. Justice Mohammad Nawaz</p> <p>Criminal Appeals</p>
3	<p>Hon'ble Mr. Justice G.Basavaraja</p> <p>Criminal Appeals</p>
4	<p>Hon'ble Mr. Justice T.G.Shivashankare Gowda</p> <p>Misc. First Appeals</p>

NOTES:

1. **Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per the SOP dated 3rd February 2022.**
2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:
 - a) **All Criminal Petitions U/s 438, 439 and 482 of Cr.P.C., Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C, Criminal Revision Petitions and Criminal Appeals – 4th day from the date of filing.**
 - b) **All Writ Petitions and Writ Appeals – 5th day from the date of filing.**
 - c) **All Civil matters – 5th day from the date of filing.**

(The General Holidays shall be excluded for counting the days)
3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

By Order of Hon'ble The Chief Justice

Sd/-

**(M.Chandrashekar Reddy)
Registrar (Judicial)**

Date: 22.04.2024